

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

OA/TA/CCP No. 19

APPLICANT (S)

COUNSEL

VERSUS

RESPONDENT (S)

COUNSEL

Date: Office Report

Orders

O. 57197

25.2.97

OA 605166

Present: Mr. D.R. Sharma, Esq.  
Counsel for the  
Applicant

CCP has been dismissed  
by C. B. of. Hon'ble  
the chairman and Hon'ble  
Mr. S. R. Adige MCA, on  
25.2.97.

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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. NO. 57 OF 1997 IN  
O.A. NO. 605 OF 199

Monday, this the 25th day of February, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN  
HON'BLE SHRI S. R. ADIGE, MEMBER (A)

Krishna Dutta Sharma s/o  
Shri Kalka Prasad Sharma,  
Extra Departmental Branch  
Post Master, P.O. Manikpura  
Via Pinahat Distt. Agra  
(Put off duty), R/O  
Village and Post Manikpura via  
Pinahat, Distt. Agra. ... Petitioner

(By Shri D. N. Sharma, Advocate)

versus

Shri Ambesh Upmanyu,  
Sr. Suptd. Post Offices,  
Agra Division, Sanjay Palace,  
Agra. ... Respondent

O R D E R (ORAL)

Shri justice K. M. Agarwal -

Heard the learned counsel for petitioner on the  
contempt petition.

2. While disposing of the applicant's O.A. No. 605/96 by order dated 20.11.1996, this Tribunal was pleased to direct the respondents to conclude the departmental proceedings as expeditiously as possible and preferably within a period of 45 days, as indicated by the Director from the date of receipt of a copy of the order of the Tribunal. The learned counsel states that the order was served on 12.12.1996 on the third respondent who is supposed to carry out the said direction of this Tribunal.

3. Looking to the direction of the Tribunal, we feel that it is too early to say if any contempt has been committed by the third respondent in not carrying out the said direction. We hope and trust that the respondents will take the said direction dated 20.11.1996 seriously and try to conclude the departmental proceedings as expeditiously as possible.

4. Subject to observations aforesaid and with liberty to the petitioner to move this Tribunal for contempt again, if the directions are not carried out within a reasonable time, this contempt petition is hereby summarily dismissed.

5. Let a copy of this order be sent to respondents forthwith.

Kan  
( K. M. Agarwal )  
Chairman

as

Adige  
( S. R. Adige )  
Member(A)